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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 11 of 2018 in C.P. (I.B) No. 119/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

Name of the Company:

Kotak Mahindra Bank Ltd.

V/s.

Jayeshkumar Arvindbhai Popat

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1 LALIT M PATER

X OV

APPLICANT

2.

ORDER

Learned Advocate Mr. Lalit Patel present for Applicant. None present for Respondent in IA 11/2018.

Proof of service of notice on IRP filed.

Heard arguments of learned Counsel for Applicant.

In the first meeting of COC held on 12.12.2017 it was resolved unanimously by the members of the COC to replace the IRP.

In the first meeting of the COC held on 12.12.2017 the COC resolved to replace Mr. Prem R Laddha with Mr. Ravi Kapoor as resolution professional.

This application is filed under section 22 (3)(b) of the Code. In view of the above said resolution passed by COC this Adjudicating Authority is forwarding the name of Mr. Ravi Kapoor as Resolution Professional in CP(IB) 119/2017 to IBBI.

Registry is directed to address letter to IBBI accordingly.

Application is disposed of accordingly.

List the matter for confirmation by IBBI on 18.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL